

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 3634 of 2019

Shankar Mandal & Anr. Petitioners
Versus
The State of Jharkhand Opp. Party(s)

CORAM: HON'BLE MR. JUSTICE ANANDA SEN

(Through Video Conferencing)

For the Petitioner : Mr. Rahul Ranjan, Advocate
For the State : Mr. Ravi Prakash, A.P.P.

Order No. 03: Dated: 25th June, 2020

Per Ananda Sen, J.:

1. Heard the learned counsel for parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.
2. Mr. Ravi Prakash, learned A.P.P. appears for the State, prays for further time on the ground that because of lock down he could not file counter affidavit as directed.
3. Prayer is allowed.
4. List this case after four weeks.
5. In the meantime, learned counsel for the petitioner will bring on record the order dated 06.12.2018 passed by the S.D.J.M. Jamtara in connection with Narayanpur P.S. Case No. 193 of 2016 corresponding to G.R. No. 1054 of 2016 by which S.D.J.M., Jamtara has rejected the release petition.

(ANANDA SEN, J.)